

IN THE NATIONALCOMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.02
I.A. Nos. 242 & 243/2023 in
C.P. (IB).No.164/BB/2022

IN THE MATTER OF:

Mr. Rahul Narayana Reddy ... Petitioner
Vs.
M/s. Biomylyz Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vivekananda & Shri Vinay B. L.
For the Respondent : Shri Abhijith Atur & Ms. Athulya M. P.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that pursuant to the Order dated 28.06.2024, *vide* Diary No.4073 dated 11.07.2024 he has filed his objections to the Audit Report filed by the Ld. Counsel for the Respondent on 28.05.2024 and brief written submissions *vide* Diary No.4074 dated 11.07.2024. However, the same are not on record. Therefore, the Registry is directed to verify the same and place on record.
3. Both the Parties are at liberty to file their brief note, if they so desire, in not more than 4-5 pages, within a period of one week.
4. Subject to making the above compliance, **Order Reserved.**

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)